

Mr. L. N. Ray, to enter Saigon. That is one thing. Secondly, he says that they will stop renewal of resident permits to 30 members of the Indian Delegation after the expiry of those permits. Further, we find that one of the Cabinet Ministers of the South Vietnamese Government has demanded the expulsion of all Indians from Saigon. 100 Vietnamese employees of the Indian Delegation have already left their jobs, if I am right.

In view of these facts and the circumstances that I have stated, may I know from the hon. Minister whether our Government have discussed this unwarranted situation, as was said by the hon. Minister, with the members of the Commission and if so, what has been the outcome of this discussion, and secondly, what steps have been taken for the protection of the Indian citizens in Saigon? Lastly, how far does the Government feel confident to discharge international obligations and the responsibilities under the Geneva Agreement?

**SHRI SURENDRA PAI SINGH :** The hon. Member has spoken about there being a contradiction in my statement made in the other House yesterday. I do not see any contradiction anywhere whatsoever. I have said that we had been assured by the South Vietnamese Government that, in future, such incidents would not take place—I mean, violent incidents. As far as the fulfilment of that assurance is concerned, I think, they have fulfilled it because in the subsequent demonstration that took place in March, there was no violence, though the demonstrations were not to our liking and they were unjustified.

As regards our position on the International Control Commission, our position remains the same. We do feel that this action in raising our representation in Hanoi to the Embassy level does not affect our position in the International Control Commission. We can function there, and have been functioning there, impartially and with objectivity; and we propose to continue that position in future also.

We have consulted the other Members of the Commission; a meeting has already taken

place and there was a unanimous opinion in the Commission itself that perhaps, for the time being, we should not take any action, we should lie low, until the present passions die out and things become a little calm, and if later on we find that the South Vietnamese create conditions which make it difficult for the Commission to function properly, we may have to bring this matter to the notice of the Co-Chairmen.

12.18 hrs.

## PAPERS LAID ON THE TABLE

### REPORT OF BANKING COMMISSION

**THE MINISTER OF FINANCE  
(SHRI YESHWANTRAO CHAVAN) :** I beg to lay on the Table :—

- (1) A copy of the Report of the Banking Commission.
- (2) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously. [Placed in Library. See No. LT-1433/72.]

### NOTIFICATIONS UNDER NAVY ACT, AND TERRITORIAL ARMY ACT

**THE MINISTER OF DEFENCE  
(SHRI JAGJIVAN RAM) :** I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—
  - (i) The Naval Cerimonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1971, published in Notification No. S. R. O. 464 in Gazette of India dated the 25th December, 1971.
  - (ii) The Naval Cerimonial, Conditions of Service and Miscellaneous